COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 02 of 2018 & IA Nos. 10 & 09 of 2018 & IA NOS. 290 & 312 OF 2018

Dated: 6th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Prism Cement Ltd. Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Pratyush Singh

Counsel for the Respondent(s) : Mr. Alok Shankar for R-1

Mr. Aashish Anand Bernard

Mr. Nitil Gaur

Mr. Paramhans for R-3 & R-6

Mr. M. G. Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya Mr. Pulkit Agarwal Mr. Vikas Upadhyay Mr. Vidit Monga for R-4

Ms. Shikha Ohri for R-5

<u>ORDER</u>

IA NOs. 290 & 312 OF 2018

(Appnl. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

APPEAL No. 02 of 2018

Learned counsel for respondent No.5 states that she will be taking steps to file reply within two days.

Learned counsel for respondent Nos. 1 and 6 seek two weeks more time to file reply. They may take steps to file the same on or before 21.03.2018 after serving copy on the other side.

List the matter on <u>08.05.2018</u>. In the meantime, interim order to continue.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk